

SBI Life Insurance Company Limited Registration Number: 111 Regulated by IRDA

POLICY DOCUMENT

SBI LIFE -SMART SHIELD

UIN: 111N067V02

(A NON-PARTICIPATING TERM ASSURANCE PLAN)



Policy Schedule

Your Policy

Welcome to your *SBI Life* – Smart Shield policy and thank you for preferring *SBI Life Insurance Company Limited* to provide you with insurance solutions. The UIN allotted by IRDA for this product is 111N067V02.

The information you have given in your proposal form, personal statement together with any reports or other documents and declarations form part of this contract of insurance with us. Your policy document, comprising this policy schedule along with the policy booklet and any endorsements, is evidence of the contract. If you have chosen rider(s), rider document(s) would also be part of the policy document. You should read these carefully to make sure that you are satisfied with the terms and conditions of the policy. Please keep these in a safe place.

Your policy is a pure protection policy. In return for your premium(s) we will provide benefits as described in the following pages of the policy document. The benefits available under this policy are subject to the payment of renewal premiums as and when due.

The benefits will be paid to the person(s) entitled as set out in the policy document, on proof to our satisfaction, of such benefits having become payable and of the title of the persons claiming the payments.

Please communicate any change in your mailing address or any other communication details as soon as possible.

If you require further information, please contact us or the Agent/ facilitator mentioned below.

Agent/Facilitator Details: <<name>> <<code>>

<< mobile number or landline number if mobile not</p>

available>>.

lde	entification		
iile	Policy Number	Life SBI Life SBI Effes allotted by system it SBI Li	fe SBI Life S
2.	Proposal No.	ife SBI Life SBI Liferom the proposal forms > SBI Li	fe SBI Life S
3.	Proposal Date	Life SBI Lif	le SBLLITE S fe SBLLife S
4.	Customer ID	Life SBI Life SBI Lifas allotted by system is SBI Li	fe SBI Life S

	Personal information			F
_	5. Name of the life assured	S	<< Title / First Name / Surname of the life assured >>	ŝΕ

Form 70 Page 2 of 6

Policy Number



e SRILife SRILife SRILife S	Life Assured	Policyholder
7. Date of Birth	BIJSE dd/mm/yyyy 32111	Fe ≤≤ dd/mm/yyyyy >>e c
s SBJ Life, SBJ Life SBJ Life S	Life Assured	Policyholder
B. Age at entry Sal Life Sal Life S	BI Life SBI Life SBI Li	fe SBI Life SBI Life S
e SBLLife SBLLife SBLLife S	BILife SBILife SBILi	fe SBILife SBILife S
9. Gender SBI Life SBI Life S	Life Assured	Policyholder <- Male / Female >>
e SALLife SALLife SALLife S	BILlife SBLLife SBLLi	fe SALLife SALLife S
No Mailing Address Life SBI Life S	BJ Life, SBI Life, SBI Li	fe SBI Life SBI Life S
10. Mailing Address	Bi Life SBI Life SBI Li	fe ŚBI Life SBI Life S
e SBI Life SBI Life SBI Life S	BI Life SBI Life SBI Li	fe SBI Life SBI Life S
11. Telephone Number with STD 📁 S	BI Life SBI Life SBI Li	
12. Mobile Number	BLLife SBLLife SBLLi BLLife SBLLife SBLLi	fe SBI Life SBI Life S fe SBI Life SBI Life S
	DITE COLLEGED COLL	za chiliza chiliza c
13. E-Mail ID of the policyholder	<- E-Mail ID of the policyho	fe SAU ife SAU ife S
	DITA - ODITA - ODITA	
Namination		
	Relationship with the life	assured Age
	Relationship with the life	assured 18 Age 18 S
Nomination 14. Name of the Nominee(s) 8. SBI Life SBI L	Relationship with the life	assured Age Age Service Servic
	Relationship with the life B Life SBI Life SBI Li B Life SBI Life SBI Li	assured Age February Age Februa
14. Name of the Nominee(s) LIFE S B SBI LIFE SBI LIFE SBI LIFE S	B Life SBI Life SBI Li B Life SBI Life SBI Li B Life SBI Life SBI Li B Life SBI Life SBI Li	fe SBI Life SBI Life S fe SBI Life SBI Life S fe SBI Life SBI Life S fe SBI Life SBI Life S
	Relationship with the life	te SBI Lite SBI Lite S fe SBI Lite SBI Lite S fe SBI Lite SBI Lite S fe SBI Lite SBI Lite S
14. Name of the Nominee(s) LIFE S B SBI LIFE SBI LIFE SBI LIFE S	B Life SBI Life SBI Li B Life SBI Life SBI Li B Life SBI Life SBI Li B Life SBI Life SBI Li	fe SBI Life SBI Life S fe SBI Life SBI Life S fe SBI Life SBI Life S fe SBI Life SBI Life S
14. Name of the Nominee(s) LIFE S B SBI LIFE SBI LIFE SBI LIFE S	B Life SBI Life SBI Li B Life SBI Life SBI Li B Life SBI Life SBI Li B Life SBI Life SBI Li	fe SBI Life SBI Life S fe SBI Life SBI Life S fe SBI Life SBI Life S fe SBI Life SBI Life S
14. Name of the Nominee(s) B	B Life SBI Life SBI Li B Life SBI Life SBI Li B Life SBI Life SBI Li B Life SBI Life SBI Li	fe SBI Life SBI Life S fe SBI Life SBI Life S fe SBI Life SBI Life S fe SBI Life SBI Life S
14. Name of the Nominee(s) B	B Life SBI Life SBI Li B Life SBI Life SBI Li B Life SBI Life SBI Li B Life SBI Life SBI Li	fe SBI Life SBI Life S fe SBI Life SBI Life S fe SBI Life SBI Life S fe SBI Life SBI Life S
14. Name of the Nominee(s) 2. District State St	B Life SBI Life SBI LI C << dd/mm/yyyyy >> 0 C << dd/mm/yyyyyy >> 0 C << dd/mm/yyyyyy >> 0 C << dd/mm/yyyyy >> 0 C << dd/mm/yyyyyy >> 0 C << dd/mm/yyyyyy >> 0 C << dd/mm/yyyyy >> 0 C << dd/mm/yyyyy >> 0 C dd/mm/yyyyy > 0 C dd/mm/yyyyyy > 0 C dd/mm/yyyyyy > 0 C dd</td <td>fe SBI Life SBI Life S fe SBI Life SBI Life S fe SBI Life SBI Life S fe SBI Life SBI Life S</td>	fe SBI Life SBI Life S fe SBI Life SBI Life S fe SBI Life SBI Life S fe SBI Life SBI Life S
14. Name of the Nominee(s) 2. Bluffe Bluffe Bluffe 2. Bluffe Bluffe Bluffe 2. Bluffe Bluffe Bluffe 3. Bluffe Bluffe 3. Bluffe Bluffe Bluffe 3. Bluffe	B Life SBI L	fe SBI Life SBI Life S fe SBI Life SBI Life S fe SBI Life SBI Life S fe SBI Life SBI Life S
14. Name of the Nominee(s) 2. Solution Solution 2. Solution Solution 2. Solution Solution 3. Name of the Appointee(s) 3. Name of the Appointee(s) 4. Solution Solution 4. Solution Solution 5. Name of the Appointee(s) 6. Date of commencement of policy 17. Date of commencement of risk 18. Policy anniversary date	B Life SBI Life SBI LI C << dd/mm/yyyyy >> 0 C << dd/mm/yyyyyy >> 0 C << dd/mm/yyyyyy >> 0 C << dd/mm/yyyyy >> 0 C << dd/mm/yyyyyy >> 0 C << dd/mm/yyyyyy >> 0 C << dd/mm/yyyyy >> 0 C << dd/mm/yyyyy >> 0 C dd/mm/yyyyy > 0 C dd/mm/yyyyyy > 0 C dd/mm/yyyyyy > 0 C dd</td <td>fe SBI Life SBI Life S fe SBI Life SBI Life S fe SBI Life SBI Life S fe SBI Life SBI Life S</td>	fe SBI Life SBI Life S fe SBI Life SBI Life S fe SBI Life SBI Life S fe SBI Life SBI Life S
14. Name of the Nominee(s) LIFE S B SBI LIFE SBI LIFE SBI LIFE S	B Life SBI Life SBI Li A Life SBI Life SBI Li C SBI Li C SBI Life SBI Li C SBI Li C SBI Life SB	fe SBI Life SBI Life S fe SBI Life SBI Life S fe SBI Life SBI Life S fe SBI Life SBI Life S
14. Name of the Nominee(s) 15. Name of the Appointee(s) 16. Date of commencement of policy 17. Date of commencement of risk 18. Policy anniversary date 19. Premium due dates	B Life SBI Life SBI LI C << dd/mm/yyyy >> B << dd/mm/yyyyy >> B	fe SBI Life SBI Life S fe SBI Life SBI Life S fe SBI Life SBI Life S fe SBI Life SBI Life S
14. Name of the Nominee(s) 15. Name of the Appointee(s) 16. Date of commencement of policy 17. Date of commencement of risk 18. Policy anniversary date 19. Premium due dates 20. Date of expiry of term	B Life SBI Life SBI LI C << dd/mm/yyyy >> B << dd/mm/yyyyy >> B	fe SBI Life SBI Life S fe SBI Life SBI Life S fe SBI Life SBI Life S fe SBI Life SBI Life S
14. Name of the Nominee(s) 15. Name of the Appointee(s) 16. Date of commencement of policy 17. Date of commencement of risk 18. Policy anniversary date 19. Premium due dates	B Life SBI Life SBI LI C << dd/mm/yyyy >> B << dd/mm/yyyyy >> B	te SBI Life SBI Life S fe SBI Life SAge ife S fe SBI Life SBI Life S

Form 70

Page 3 of 6

Policy Number_____



Solve Programment Solve Premium Solve Premium (Years)		SBI L SBI L SBI L SBI L SBI L SBI L SBI L SBI L SBI L	ife Suife Su	Yearly // BI Life BI L	S S S S S S S S S S S S S S S S S S S
BI Life S	BI Life	SBI L SBI L SBI L SBI L SBI L SBI L SBI L SBI L SBI L	application in the second seco	BI Life	5
Premium aying term	BI Life BI Life BI Life BI Life BI Life BI Frequ	mium ency	application in the second seco	cable >	SE SE SE Cov
Premium aying term	BI Life BI Life BI Life BI Life BI Life BI Frequ	mium ency	application in the second seco	cable >	SE SE SE Cov
Premium aying term	<< Pre Frequ	mium ency	application in the second seco	cable >	SE SE SE Cov
Premium aying term	<< Pre Frequ	mium ency	application in the second seco	cable >	SE SE SE Cov
Premium aying term	<< Pre Frequ	mium ency	application in the second seco	cable >	SE SE SE Cov
Premium aying term	<< Pre Frequ	mium ency	application in the second seco	cable >	SE SE SE Cov
Premium aying term	<< Pre Frequ	mium ency	application in the second seco	cable >	SE SE SE Cov
Premium aying term	<< Pre Frequ	mium ency	application in the second seco	cable >	SE SE SE Cov
Premium aying term	<< Pre Frequ	mium ency	Due	date of	Cov
Premium aying term	<< Pre Frequ	mium ency	Due	date of	Cov
aying term	Frequ	ency (100	date of	Cov
aying term	Frequ	ency (100		
aying term	Frequ	ency (100		
aying term	Frequ	ency (100		
BI Life S	Prem (Rs	ium	if pre ife	mium ife BB/ Life	SE SE
BLLife S Single/S Term >> BLLife S	SBI Life SBI Life SBI Life		life S lifa/m life S	SELLIF Inflysyste SELLIF	SE da/fr SE
BLLife S BLLife S BLLife S	SBI Life SBI Life SBI Life	SBI L SBI L SBI L	ife S ife S ife S	SBI Life SBI Life SBI Life	dd/m
'BI Life S 'DI Life S	SBL Life	SBI L	ife 5	381 Lift 2011 is	: SE
					dd/n
BLLife S	387 Life	SBLI	ifa S	SBLLife	; 05 9. SE
BLLife S	SBI Life	SBILL	ife S	SBI Life	SE
					dd/n
	SBI Life		life S		: SE
	BI Life 3 BI Life 3 BI Life 3 BI Life 3 BI Life 3	BI Life SBI Life BI Life SBI Life BI Life SBI Life BI Life SBI Life BI Life SBI Life	BI Life SBI Life SBI L BI Life SBI Life SBI L	BI Life SBI Life SBI Life S BI Life SBI Life SBI Life S	BI Life SBI Life SBI Life SBI Life BI Life SBI Life SBI Life SBI Life

Form 70

Page 4 of 6

Policy Number_____



Service tax and Cess										
Total Instalment	SRILIFA SR	l I ifa	SELL	ife SAI	7 ifa	SAL	7 ifa	SAI	7 ifa	SA
Premium, including										
tax and cess	SRITIFE SR	/ / ifa	SBIT	ifa SRI	7 ifa	SBI	7 ifa	SAI	7 ifa	- OF
Service tax has been calc	rulated @ 12% (of prem	ium Ed	incation (2000	രാഗ)% of	corvi	ré fáv	
and Secondary and Highe										
out to 12.36% of the insta		/ / // /						CDI	LITE	
ile SBI Lile SBI Lile	ODILIR OD	LITE								
Service tax, cess and any	0011111 000					ation I	aws tl	nen		
applicable. 6 SB/ Life										
All references to rider ber	efit in your polic	y docu	ment wi	Il only be	appli	cable	if any	rider	benef	it
has been chosen.	SBI Life SB	l Life		ife SBI	Life		Life			
ife SBI Life SBI Life	SBI Life SB									
i≤< To be printed wherever	rapplicable	I. Life	SBLL	ife SBI	Life	SBI	Life	SB/	Life	SŁ
Applicable clauses										E
										SŁ
ife SBLLife SBLLife	SBLLife SB	LLife	SBLL	ife SB/	Life	SBI	Life	SBI	Life	SE
										SE
ife SBI Life SBI Life	SBI Life SB	l-Life-	SBILL	ife SBI	Life	SBI	Life	SB/	Life	QE
										ŚŁ
To be printed only who	en staff discount	is appl	icable							
We will award the following	ng discount to yo	ou on yo	our prer	nium: 8/						
ife SBL Life CDLLife	CALLIES CA	1.1.16	ODLI	KA CDI	1.76-	007	1.760	en.		
ife SBI Premium										
ife SBI Life SBPolicy	Year ife SB	Disc	ount a	pplicabl	e on	the n	remi	um		
ifa CDI Lifa CDI Lifa	COLLIES CO	H ife	SALL	ife SA	J.ife	SB/	Life	SA		
Throughout th	e Policy term	/ / Jife	SBII	ite SAI	/o->>	SBI	Tife	SA		SI
										SI
il'< SBI Life SBI Life										
ifa SDILIFA SDILIFA										
Effective Sum Assured	Table									Ī
ife SBLLife SBLLife	SALLIFE SA	l I ife	SALL	ife SRI	Life	SAI	Life	SAI	Life	.91
Please refer the Sum Ass	ured Schedule	attache	d-herew	ith for s	< Deci	easing	g Terr	n Ass	uranc	e_{SL}
(Loan Protection) @ << x	% p.a. >> / Incr	easing	Term A	ssurance) SSC					
ii2> SBI Life SBI Life										
ife SBI Life SBI Life ife SBI Life SBI Life										
Signed for and on behalf	entitiza en		COLL							



	Life																Life		
	Life																Life		
	Life	SBILL	ife	SBI	Life	SBL	Δι	ıthori	sed S	ignato	ry	SBL	Life	SBI	Life	SBI	Life		
		ame	ife	SBI	Life	SBI	Life	SBI	Life	SBL	life	SBL	Life	SBI	Life	SBI	Life		
	De	esignation	on	SBI	Life	SBI	Life	SBI	Life	SBL	ife	SBL	Life	SBI	Life	SBI	Life		
	Da	UULL	ife	SBI	Life	-	Place	SBI	Life	SBL	Life	SBI	Life	SBI	Life	SBI	Life		
		e stam		F 12 12			J 100				,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,	1 70 10	7 77 100		2 22 5				
	ua <<	ted <<				ed <<.		uncau >>	on Re	evenue	and	SPI	est D	epart	Life	NOB/	Mudra	SB/	
		SBLL	ife.	SBI	Life	SBI	Life												
	<	Digital	Sigr	nature	>> =														
	Life	ignature	ife																
		oper Of		SBI															
		SBLL			Life	SBI	Life	SBI	Life	SBL	Life	SBI	Life	SBI	Life	SBI			
		e reque ease ret											book	let. If	you fi	nd an	y erro	rs,	
	Life	ase rec	ME :	you r	Jolicy	uocui	Teller	or elle	curig	COLLEC	uons.								
	***	******	****	*****	*****	*****	*****	End c	of Polic	cy Sch	edule	****	*****	*****	*****	*****	*****	SBI	

Form 70

Page 6 of 6

Policy Number_____



Sum Assured Schedule

Effective Sum Assured table for the base policy for << Decreasing Term Assurance (Loan Protection) @ << x % p.a. >> / Increasing Term Assurance >>

Policy Month	Period (Dates)	Effective Sum Assured	Policy Month	Period (Dates)	Effective Sum Assured
1					
2					

Policy Booklet

Table of Contents

Base	Policy	15
1	Definitions	15
2	Abbreviations	16
3	Effective Sum Assured	17
3.1	Level Term Assurance	17
3.2	Increasing Term Assurance	17
3.3	Decreasing Term Assurance (Loan Protection)	17
3.4	Decreasing Term Assurance (Family Income Protection)	17
4	Base Policy Benefits	17
4.1	Death Benefit	17
4.2	Survival Benefit	18
4.3	Maturity Benefit	18
4.4	Surrender	18
5	Premiums	18
6	Revival	19
7	Claims	19
7.1	Death claim	19
7.2	Survival Benefit Claim	20
7.3	Maturity Claim	20
7.4	Surrender	20
8	Termination	20
9	General Terms	20
9.1	Free-look period	20
9.2	Suicide exclusion	20
9.3	Policy loan	21
9.4	Nomination	21
9.5	Assignment	21
9.6	Non-disclosure	21
9.7	Grace period	21
9.8	Misstatement of age	21
9.9	Participation in profits	21
9.10	Taxation	22
9.11	Date formats	22

9.12	Electronic transactions	22
9.13	Communications	22
10	Complaints	22
10.1	Grievance redressal procedure	22
11	Relevant Statutes	23
11.1	Governing laws and jurisdiction	23
11.2	Section 41 of the Insurance Act 1938	23
11.3	Section 45 of the Insurance Act 1938	23
11.4	Provision 12 (1) of Redressal of Public Grievances Rules, 1998	23
Opti	on Document	24
12	Accelerated Critical Illness Option Benefit	24
12.1	General Conditions	24
12.2	Definitions of Critical Illnesses	24
12.3	Exclusions	26
12.4	Renewability	27
12.5	Claim	27
12.6	Termination	27
Ride	r Documents	28
1	SBI Life – Accidental Death Benefit Rider	28
1.1	General Conditions	28
1.2	Definition of Accident	28
1.3	Exclusions	28
1.4	Surrender	29
1.5	Termination	29
1	SBI Life – Accidental Total & Permanent Disability Benefit Rider	30
1.1	General Conditions	30
1.2	Definition of ATPD	30
1.3	Definition of Accident	30
1.4	Exclusions	30
1.5	Surrender	31
1.6	Termination	31
Inde	x	. 32

SBI Life – Smart Shield (UIN: 111N067V02)

Base Policy

This is your policy booklet containing the various terms and conditions governing your policy. This policy booklet should be read in conjunction with the policy schedule and other related documents of your policy.

If you find any errors, please return the policy for effecting corrections.

1 Definitions

These definitions apply throughout your policy document.

The definitions are listed alphabetically. Items marked with † alongside are provided in your policy schedule.

Expressions	Meanings
1. Age	is the age last birthday; i.e., the age in completed years.
2. Age at entry †	is the age last birthday on the date of commencement of your policy.
3. Appointee †	is the person who is so named in the proposal form or subsequently changed by an endorsement, who has the right to give a valid discharge to the policy monies in case of the death of the life assured during the term of the policy while the nominee is a minor.
4. Assignee	is the person to whom the rights and benefits are transferred by virtue of an assignment under section 38 of the Insurance Act, 1938.
5. Base Policy	is that part of your policy referring to the basic benefit.
6. Cover End Date †	is the date on which the benefit terminates on expiry of the benefit term.
7. Date of commencement of policy †	is the start date of your policy.
8. Date of commencement of risk †	is the date from which the insurance cover under the policy commences.
9. Date of revival	is the date on which the policy benefits are restored at the conclusion of the revival process
10. Death Benefit	is the amount payable on death of the life assured.
11. Endorsement	a change in any of the terms and conditions of your policy, agreed to or issued by us, in writing.
12. Effective Sum Assured	is the amount payable on the happening of insured event under the base policy.
13. Free-look period	is the period during which you have the option to return the policy and cancel the contract.
14. Grace period	is the period from the premium due date during which you can pay the premium without any late fees, interest & other requirements and the policy is considered to be in-force.
15. In-force	is the status of the policy when all the due premiums have been paid upto date.
16. Initial Sum Assured †	is the sum assured as on the date of commencement of policy.
17. Instalment premium †	is the contractual amount payable by you on each Premium Due Date in order to keep the insurance cover in force under the provisions of your policy. Applicable service tax and cess and levies if any, is payable in addition.
18. Lapse	is the status of the policy when a due premium is not paid before the expiry of grace period.
19. Life assured †	is the person in relation to whom life insurance and other benefits are granted.
20. Minor	is a person who has not completed 18 years of age
21. Monthly Income	is the amount arrived at by dividing the initial sum assured by the policy term, in months.
22. Nominee †	is the person who is named as the nominee in the proposal form or changed by an endorsement, as per section 39 of the Insurance Act, 1938, and who has the right to give a valid discharge to the policy monies in case of the death of the life assured during the term of the policy.
23. Non-participating	means that your policy does not have a share in our profits.
24. Option †	is a cover which can be opted with base plan.

Expressions	Meanings
25. Option term †	is the period, in years, during which the contractual option benefits, if any, are payable.
26. Option sum assured †	is the amount payable upon the happening of event insured under the option.
27. Policy anniversary	is the same date and month each year during the policy term as the date of commencement. If the date of commencement is on 29th of February, the policy anniversary will be the last date of February.
28. Policy document	means the policy schedule, policy booklet and endorsements (if any).
29. Policy Schedule	is the document that sets out the details of your policy.
30. Policyholder or Policy Owner †	is the owner of the policy and is referred to as the proposer in the proposal form. The policy owner need not necessarily be the same person as the life assured.
31. Policy month	is the period from the date of commencement, to the date one day prior to the corresponding date in the following calendar month or similar periods thereafter beginning from the dates in any calendar month corresponding to the date of commencement of policy. If the said corresponding date is not available in a calendar month, then the last day of the calendar month will be considered for this purpose.
32. Policy year	is the period between two consecutive policy anniversaries; by convention, this period includes the first day of the policy anniversary and excludes the next policy anniversary day.
33. Policy Term †	is the period, in years, during which the contractual benefits are payable.
34. Premium frequency †	is the period between two consecutive premium due dates for regular premium policy; the premium frequency can be either Yearly, Half-yearly, Quarterly or Monthly;
35. Premium paying term †	is the period, in years, over which premiums are payable.
36. Revival	is the process of restoring the benefits under the policy which are otherwise not available due to non-payment of premiums on due dates, resulting in the lapsation of the policy.
37. Revival period	is a 2-year period from the due date of first unpaid premium.
38. Rider †	is a cover which can be opted along with the base plan.
39. Rider term †	is the period, in years, during which the contractual rider benefits are payable.
40. Rider sum assured	is the amount payable upon the happening of the event insured under the rider.
41. Single Premium †	is the premium payable at the start of policy with no obligation to pay further premiums.
42. Surrender	is the voluntary termination of the policy before the expiry of the policy term; a surrender value, if any, will be payable, if applicable.
43. Surrender Value	is the amount to be refunded, if any, to the Policyholder upon early and voluntary termination of the Policy.
44. Underwriting	is the process of classification of lives into appropriate homogeneous groups based on the underlying risks. Based on underwriting, a decision on acceptance or rejection of cover as well as applicability of suitable premium is taken.
45. We, Us, Our	SBI Life Insurance Company Limited or its successors. We are regulated by the Insurance Regulatory and Development Authority (IRDA). The registration number allotted by the IRDA is 111.
46. You, Your †	is the person named as the policyholder.

2 Abbreviations

Abbreviation	Stands for
IRDA	Insurance Regulatory and Development Authority
Rs.	Indian Rupees
ATPD	Accidental Total and Permanent Disability
UIN	Unique Identification Number (allotted by IRDA for this product)
ACI	Accelerated Critical Illness

These abbreviations bear the meanings assigned to them elsewhere in the policy booklet.

3 Effective Sum Assured

We define 'Effective Sum Assured' under various benefit structures as follows:

3.1 Level Term Assurance

3.1.1 Effective Sum Assured on any day is equal to the initial sum assured and would remain same throughout the term.

3.2 Increasing Term Assurance

Effective Sum Assured on any day = Initial Sum Assured \times ($1 + 5\% \times n$) where, n = number of completed policy years on that date

3.3 Decreasing Term Assurance (Loan Protection)

3.3.1 The Effective sum assured under this option is of diminishing nature and the sum assured goes on decreasing over the term of the policy. Effective Sum Assured on any day will be the 'Effective Sum Assured' as per the 'Effective Sum Assured Table' provided in the Policy Schedule. The table is based on the interest rate on loan and the policy term. The rate of interest on loan, as mentioned in the proposal form, is considered for the purpose of drawing the Effective Sum Assured Table and the Company shall consider this table only for determining the effective sum assured. The actual loan outstanding may be different from the effective sum assured due to various reasons like variations in interest rates, defaults in the payment of Equated Monthly Installments ... etc and the Company shall not consider the actual amount of loan outstanding. The Company shall strictly go by the effective sum assured as on the date of the death of the life assured.

3.4 Decreasing Term Assurance (Family Income Protection)

- **3.4.1** The effective sum assured under this option is of diminishing nature and the effective sum assured goes on decreasing over the term of the policy
- **3.4.2** Effective Sum Assured on any day is the discounted present value of Monthly Income Payments for the remaining policy term as on the date of acceptance of death claim, that is, the period from the day after the date of acceptance of death claim to the cover end date.
- **3.4.3** The discounting would be done as on the date of acceptance of death claim.
- **3.4.4** We will declare the rate of interest on 1st April every year for calculating the discounted present value and the same will apply during the financial year. The rate will be equal to a 100 basis points mark up on the 10 year benchmark G-Sec rate rounded to the nearest 25 basis points.

4 Base Policy Benefits

4.1 Death Benefit

If the policy is in-force on the date of death, we will pay the benefit on death of the life assured depending on the type of cover chosen, if the claim is accepted:

The amount of death claim payable under different types of cover is given below:

4.1.1 Level Term Assurance

- **4.1.1.1** If you have not chosen the Option of Accelerated Critical Illness Benefit, we will pay the Effective Sum Assured.
- **4.1.1.2** If you have chosen the Option of Accelerated Critical Illness Benefit, we will pay the Effective Sum Assured less the amount already paid under the option.

4.1.2 Increasing Term Assurance

- **4.1.2.1** If you have not chosen the Option of Accelerated Critical Illness Benefit, we will pay the Effective Sum Assured.
- **4.1.2.2** If you have chosen the Option of Accelerated Critical Illness Benefit, we will pay the Effective Sum Assured less the amount already paid under the option of Accelerated Critical Illness Benefit.

4.1.3 Decreasing Term Assurance (Loan Protection)

4.1.3.1 We will pay the Effective Sum Assured as on the date of death.

4.1.4 Decreasing Term Assurance (Family Income Protection)

4.1.4.1 If your nominee or the legal heir requests for the monthly payments, we will make the monthly income payments for the remaining term of the policy, on the 1st of every calendar month following the date of acceptance of claim till the expiry of the policy term.

- **4.1.4.2** If your nominee or the legal heir opts for a lump sum death benefit, we will pay the effective sum assured which is the discounted present value of monthly income payments for the remaining term of the policy, which will be from the day after the date of acceptance of claim till the cover end date.
- **4.1.4.3** The monthly income payments from the date of death to the date of acceptance will also be paid as a lump sum without any interest on acceptance of claim.
- **4.1.4.4** Monthly Income payments will be equal to the initial sum assured divided by the policy term in months.

4.2 Survival Benefit

4.2.1 There is no survival benefit under your policy.

4.3 Maturity Benefit

4.3.1 There is no maturity benefit under your policy.

4.4 Surrender

- 4.4.1 You may surrender your policy during the term of the policy after completion of the 1st policy year. Such surrenders will be subject to all of the following:
 - **4.4.1.1** If you are paying regular premiums, we will not pay any surrender value.
 - **4.4.1.2** If you have paid single premium, we will pay you the surrender value.
 - **4.4.1.3** We will not pay any surrender value on the premium paid for Accelerated Critical Illness option.
 - **4.4.1.4** We will not pay any death benefit after the payment of surrender value, if any.
 - **4.4.1.5** The surrender value payable would be based on the benefit structure and is calculated as

Single Premium \times Factor 1 \times Factor 2 \times Factor 3 where, the factors will take values according to the following table.

Benefit Structure	Factor 1	Factor 2	Factor 3
Level Term Assurance	75%	Outstanding term / Policy Term	1
Increasing Term Assurance	80%	Outstanding term / Policy Term	Effective SA at time of surrender / Initial Sum Assured
Decreasing Term Assurance (Loan Protection)	75%	Outstanding term / Policy Term	Effective SA at time of surrender / Initial Sum Assured
Decreasing Term Assurance (Family Income Protection)	75%	Outstanding term / Policy Term	(Monthly Income × Outstanding term) / Initial Sum Assured

- **4.4.1.5.1** The single premium used in the calculation of surrender value will be the premium for the base policy excluding any extra premium, rider premium, if any and taxes.
- **4.4.1.5.2** Outstanding term will be calculated as:

Policy Term, in months - Completed months as on the date of receipt of surrender request

4.4.1.6 Your request for surrender of your base policy will also be treated as request for surrender of Accelerated Critical Illness option and riders, if chosen with the base policy.

5 Premiums

- 5.1 You have to pay the premiums on or before the premium due dates or within the grace period.
- You have to pay the premiums even if you do not receive renewal premium notice. We are not liable to send you any premium notices, whatsoever.
- 5.3 You have to pay the premium for the option and riders, if any, along with the base premium.
- 5.4 You will be liable to pay all applicable taxes, levies, cesses etc as levied by the Government and other statutory authorities.
- 5.5 If we receive any amount in excess of the required premium, we will refund the excess. We will not pay any interest on this excess amount.

- 5.6 If we receive any amount less than the required premium, we will not adjust the said amount towards premium till you pay the balance of premium. We will not pay any interest on the amount received earlier.
- 5.7 The premium should always be paid in advance for full policy year. However, for your convenience, we may allow you other modes of payment of premium.
- Your regular premium for the base policy will reduce after we pay your claim under the Accelerated Critical Illness Benefit option. we shall inform you the revised instalment premium. The amount of reduction in instalment premium will be equal to the instalment premium for the Accelerated Critical Illness option under the Level Term Assurance or Increasing Term Assurance, as the case may be.
- 5.9 If we pay your claim under the Accelerated Critical Illness option or any of your riders, you have to continue to pay the premiums for your remaining benefits, if any.
- **5.10** We shall review the premium for Accelerated Critical Illness Benefit Option every five years.
- 5.11 The premium frequency can be changed only on a policy anniversary by sending a written request at least one month in advance. Change in premium frequency is subject to:
 - **5.11.1** Minimum premium requirement for the requested premium frequency;
 - **5.11.2** Availability of the requested premium frequency on the day of change in premium frequency;
 - **5.11.3** Premium rates applicable for the changed premium frequency will be the same as the premium rates applicable on the date of commencement of policy.

6 Revival

- 6.1 If premiums are not paid within the grace period, your policy lapses. No benefits are then payable under your policy.
- 6.2 If your policy lapses, then the rider(s) attached and the Accelerated Critical Illness option of your policy will also lapse automatically.
- 4.3 You can revive your policy with or without riders, with or without Accelerated Critical Illness option, if any, during its revival period of 2 years from the date of the First Unpaid Premium or before the cover end date whichever is earlier.
- 6.4 You should write to us during the revival period.
- You have to submit Good Health Declaration and satisfy other underwriting requirements, if any. We may charge extra premium based on underwriting.
- We may accept or reject your revival request or may allow the revival without the riders / option. We will inform you about the same.
- **6.7** Revival will be subject to underwriting basis of our Board approved underwriting policy.
- 6.8 Your riders or option, if revived, will recommence only from the date of revival of the policy and along with the revival of the base policy, and not in isolation. You cannot revive riders or options only without reviving your base policy.
- You have to pay all due premiums, not paid during the revival period, along with interest. The due premiums would include installment premium, premium for the option, premium for riders, if any and any extra premiums intimated to you at the inception of your policy.
- 6.10 The interest rate will be charged at a rate declared by us from time to time.
- 6.11 You cannot revive your policy after the expiry of the revival period or the cover end date whichever is earlier.
- **6.12** Revival shall not be effective unless we accept the revival and intimate you the same in writing.

7 Claims

7.1 Death claim

- **7.1.1** The policyholder, nominee **or** the legal heir should intimate the death of the life assured in writing, stating at least the policy number, cause of death and date of death.
- **7.1.2** We will require the following documents to process the claim:
 - Original policy document
 - Original death certificate from municipal / local authorities
 - Claimant's statement and claim forms in prescribed formats
 - Any other documents including post-mortem report, first information report where applicable
- 7.1.3 Claim under the policy may be filed with us within 90 days of date of claim event.
- 7.1.4 However, without prejudice, in case of delay in intimation or submission of claim documents beyond the stipulated period in the policy document or in the Statutes, We, at our sole discretion, may condone such delay and examine the admissibility or

otherwise of the claim, if such delay is proved to be for reasons beyond the control of the nominee/claimant.

- **7.1.5** We will pay the claim, if found admissible, to the assignee, if the policy is assigned.
- **7.1.6** If the policy is not assigned, and
 - 7.1.6.1 you are not the life assured, we will pay you or your legal heir
 - **7.1.6.2** you are the life assured, we will pay
 - **7.1.6.2.1** the nominee, if the nominee is not a minor
 - **7.1.6.2.2** the appointee, if the nominee is a minor
 - **7.1.6.2.3** your legal heir, if nomination is not valid.
- **7.1.7** We may ask for additional information related to the claim.

7.2 Survival Benefit Claim

7.2.1 You cannot apply for survival benefit claim as there is no survival benefit in your policy.

7.3 Maturity Claim

7.3.1 You cannot apply for maturity claim as there is no maturity benefit in your policy.

7.4 Surrender

- **7.4.1** We will require the original policy document and discharge form to process the surrender claim.
- **7.4.2** If the policy is assigned, we will pay the assignee, the surrender value.
- 7.4.3 If the policy is not assigned, we will pay
 - **7.4.3.1** the surrender value to you
 - **7.4.3.2** we will pay the applicable death claim, if the death claim is found admissible, to your legal heir, in case of death of life assured subsequent to the date of request for surrender but before payment.

8 Termination

- 8.1 Your policy will terminate on the earliest of the following:
- **8.1.1** on payment of death benefit
- **8.1.2** on the date your policy term ends
- **8.1.3** on payment of surrender value
- **8.1.4** on your policy being in a lapsed status and after expiry of the revival period. However, death benefit, option benefit, if any, rider benefit will terminate on nonpayment of due premium before the expiry of the grace period.
- **8.1.5** on the payment of free-look cancellation amount
- **8.2** Your riders / option will also terminate as soon as the policy terminates.

9 General Terms

9.1 Free-look period

- **9.1.1** If you have purchased the policy through distance marketing channel, you have 30 days from the date of receipt of this policy document to review its terms and conditions. If you are not satisfied, you can return the policy stating the reasons for objection.
- **9.1.2** If you have purchased the policy through a channel other than distance marketing, you have 15 days from the date of receipt of this policy document to review its term and conditions. If you are not satisfied, you can return the policy stating the reasons for objections.
- 9.1.3 We will then refund the premium paid after deducting the stamp duty paid and medical expenses, incurred, if any.
- **9.1.4** The proportionate risk premium for the period of cover will be deducted.
- 9.1.5 You cannot revive, reinstate or restore your policy once you have returned your policy.
- **9.1.6** We will not pay any benefit under your policy after we pay the free-look cancellation amount.

9.2 Suicide exclusion

- 9.2.1 If the Life Assured, sane or insane, commits suicide, within one year, we will not pay the death benefit.
- **9.2.2** We will calculate one year from the Date of Commencement of Risk or from the Date of Revival of the Policy, whichever is later.
- **9.2.3** We will pay 80% of the premiums paid, provided the policy is in force, if death due to suicide occurs within one year from the date of commencement of risk. In case of suicide within one year from the date of revival of the policy, we will pay 80% of the premiums paid till the date of death.
- **9.2.4** The premium to be considered for the purpose would be the base premium only. Service tax, cess, Critical Illness option premium, rider premium and extra premiums, if any, would not be considered for refund

9.3 Policy loan

9.3.1 Your policy will not be eligible for any loans.

9.4 Nomination

- **9.4.1** You have to make a nomination as per provisions of section 39 of the Insurance Act, 1938.
- **9.4.2** You have to write to us to change the existing nominees.
- **9.4.3** You have to make a fresh nomination when you get your policy re-assigned to yourself.
- **9.4.4** Nomination is for the entire policy and not for a part of the policy.
- 9.4.5 We do not express any opinion on the validity or accept any responsibility in respect of any nomination you make.

9.5 Assignment

- **9.5.1** You have to write to us for effecting an assignment of your policy.
- **9.5.2** On assignment, the assignee will be the sole owner of the policy.
- **9.5.3** You have to make an assignment as per provisions of section 38 of the Insurance Act, 1938.
- **9.5.4** Assignment is for the entire policy and not for a part of the policy.
- **9.5.5** You have to submit your policy document along with a valid and duly attested deed of assignment.
- **9.5.6** You need to register your assignment with us.
- **9.5.7** We will effect the assignment by endorsing your policy.
- 9.5.8 Assignment will be binding on the Company only from the date of registration of assignment in our books.
- **9.5.9** Assignment will automatically cancel any existing nomination.
- 9.5.10 Assignment will not be permitted where the policy is under the Married Women's Property Act, 1874.
- 9.5.11 We do not express any opinion on the validity or accept any responsibility in respect of any assignment you make.

9.6 Non-disclosure

- **9.6.1** We have issued your policy based on the statements in your proposal form, personal statement, medical reports and any other documents.
- **9.6.2** If we find that any of this information is inaccurate or false or if you have withheld any material information, we shall declare your policy null and void, subject to section 45 of the Insurance Act, 1938.
- **9.6.3** We will pay the surrender value, if any, as on the date of repudiation of your claim.
- **9.6.4** In case of repudiation of claim, if the policy has not acquired any surrender value as on the date of death of the life assured, we will not pay anything. Regular premiums policies do not have any surrender values hence in case of repudiation of claim, nothing is payable under this policy if you have opted for regular premium payment mode.

9.7 Grace period

- **9.7.1** You can pay your premiums within a grace period of 30 days from the due dates for premium frequencies of yearly, half-yearly and quarterly.
- **9.7.2** You have a grace period of 15 days for monthly frequency.
- **9.7.3** The above grace period applies to option, riders and base policy.
- **9.7.4** Your policy will be treated as in-force during the grace period. However, in case of death of the insured during the grace period and if the claim is found admissible, the outstanding premium shall be recovered from the claim amount.
- 9.7.5 If you do not pay your due premiums before the end of grace period, your policy lapses.
- **9.7.6** If your policy lapses, then the riders and option of your policy will also lapse automatically.

9.8 Misstatement of age

- **9.8.1** If we find that the correct age of the life assured is different from that mentioned in the proposal form, we will check life assured's eligibility for the basic life cover, option and riders, if any, as on the date of commencement.
- **9.8.2** For Base Policy, Option and Riders

9.8.2.1 If eligible,

- **9.8.2.1.1** If the correct age is found to be higher, you have to pay the difference in premiums along with interest.
- **9.8.2.1.2** We will terminate your policy by paying surrender value, if any, if you do not pay the difference in premiums and applicable interest.
- **9.8.2.1.3** If the correct age is found to be lower, we will refund the difference in premiums without any interest.

9.8.2.2 If not eligible,

- **9.8.2.2.1** We will terminate your policy.
- **9.8.2.2.2** We will pay you the surrender value, if any, subject to recovery of difference in premium, along with interest.

9.9 Participation in profits

Your policy does not participate in our profits.

9.10 Taxation

- 9.10.1 You are liable to pay the service tax and cess etc. as per the applicable rates, on the following:
 - Base Premium
 - Premium for the option
 - Premium for riders
- **9.10.2** We shall collect the taxes along with the applicable premium.
- **9.10.3** Taxes may change subject to future changes in taxation laws.

9.11 Date formats

Unless otherwise stated, all dates described and used in the policy schedule are in dd/mm/yyyy formats.

9.12 Electronic transactions

We shall accept premiums and pay benefits through any approved modes including electronic transfers.

9.13 Communications

- **9.13.1** We will communicate to you in writing and deliver the correspondence by hand, post, facsimile, e-mail or any other approved mode.
- 9.13.2 We will send correspondence to the mailing address you have provided in the proposal form or to the changed address.
- **9.13.3** You should also communicate in writing and deliver the correspondence by hand, post, facsimile, e-mail or any other approved mode.
- **9.13.4** All your correspondence should be addressed to:

SBI Life Insurance Company Limited,

Central Processing Centre,

Kapas Bhawan, Sector − 10,

CBD Belapur,

Navi Mumbai – 400 614. Phone: 022 - 6645 6241 E-mail: info@sbilife.co.in

9.13.5 It is important that you keep us informed of your changed address.

10 Complaints

10.1 Grievance redressal procedure

- 10.1.1 If you have any query, complaint or grievance, you may approach any of our offices.
- 10.1.2 You can also call us on our toll-free number.
- 10.1.3 If you are not satisfied with our decision or have not received any response within 10 working days, you may write to us at:

Head - Client Relationship.

SBI Life Insurance Company Limited

Central Processing Centre,

Kapas Bhawan, Sector – 10,

CBD Belapur,

Navi Mumbai - 400 614.

Telephone No: 022 - 6645 6241

Fax: 022 - 6645 6655

Email Id: info@sbilife.co.in

- 10.1.4 In case you are not satisfied with our decision, and the issue pertains to provision 12 (1) of the Redressal of Public Grievances Rules, 1998, you may approach the Insurance Ombudsman. You can lodge the complaint with the Ombudsman as per provision 13 of the said rules. The relevant provisions have been mentioned in the section 'Relevant Statutes'.
- **10.1.5** The addresses of the Insurance Ombudsman and the Redressal of Public Grievances Rules, 1998, are, available on the website of IRDA, http://www.IRDAIndia.org and in our website http://www.IRDAIndia.org and in our website http://www.SBILife.co.in. The address of the ombudsman at Mumbai is:

Office of the Insurance Ombudsman (Maharashtra and Goa)

3rd Floor, Jeevan Seva Annexe,

S.V. Road, Santa Cruz (W),

Mumbai - 400 054.

Telephone No.: +91 - 22 - 26106928Fax No.: +91 - 22 - 26106052 **10.1.6** We have also enclosed a list of addresses of insurance ombudsmen.

11 Relevant Statutes

11.1 Governing laws and jurisdiction

11.1.1 This is subject to prevailing Indian Laws. Any dispute that may arise in connection with this shall be subject to the jurisdiction of the competent Courts of Mumbai.

11.2 Section 41 of the Insurance Act 1938

- 11.2.1 (1) No person shall allow or offer to allow, either directly or indirectly, as an inducement to any person to take or renew or continue an insurance in respect of any kind of risk relating to lives or property in India, any rebate of the whole or part of the commission payable or any rebate of the premium shown on the policy, nor shall any person taking out or renewing or continuing a policy accept any rebate, except such rebate as may be allowed in accordance with the published prospectuses or tables of the insurer: **Provided** that acceptance by an insurance agent of commission in connection with a policy of life insurance taken out by himself on his own life shall not be deemed to be acceptance of a rebate of premium within the meaning of this sub-section if at the time of such acceptance the insurance agent satisfies the prescribed conditions establishing that he is a *bona fide* insurance agent employed by the insurer.
- (2) Any person making default in complying with the provisions of this section shall be punishable with fine which may extend to five hundred rupees.

11.3 Section 45 of the Insurance Act 1938

11.3.1 No policy of life insurance effected before the commencement of this Act shall after the expiry of two years from the date of commencement of this Act and no policy of life insurance effected after the coming into force of this Act shall, after the expiry of two years from the date on which it was effected, be called in question by an insurer on the ground that a statement made in the proposal for insurance or in any report of a medical officer, or referee, or friend of the insured, or in any other document leading to the issue of the policy, was inaccurate or false, unless the insurer shows that such statements was on a material matter or suppressed facts which it was material to disclose and that it was fraudulently made by the policy-holder and that the policy holder knew at the time of making it that the statement was false or that it suppressed facts which it was material to disclose; Provided that nothing in this section shall prevent the insurer from calling for proof of age at any time if he is entitled to do so, and no policy shall be deemed to be called in question merely because the terms of the policy are adjusted on subsequent proof that the age of the life insured was incorrectly stated in the proposal

4 Provision 12 (1) of Redressal of Public Grievances Rules, 1998

The Ombudsman may receive and consider

- (a) Complaints under Rule 13
- (b) Any partial or total repudiation of claims by an insurer
- (c) Any dispute in regard to premium paid or payable in terms of the policy
- (d) Any dispute on the legal construction of the policy, insofar as such disputes relate to claims
- (e) Delay in settlement of claims
- (f) Non-issue of any insurance document to customers after receipt of premium

11.4.1 Provision 13 of Redressal of Public Grievances Rules, 1998

- (1) any person who has a grievance against an insurer, may himself or through his legal heirs make a complaint in writing to the Ombudsman within whose jurisdiction the branch or office of the insurer complained against is located.
- (2) the complaint shall be in writing duly signed by the complainant or through his legal heirs and shall state clearly the name and address of the complainant, the name of the branch or office of the insurer against which the complaint is made, the fact giving rise to complaint supported by documents, if any, relied on by the complainant, the nature and extent of the loss caused to the complainant and the relief sought from the Ombudsman.
- (3) no complaint to the Ombudsman shall lie unless
 - (a) the complainants had before making a complaint to the Ombudsman made a written representation to the insurer named in the complaint and either insurer had rejected the complaint or the complainant had not received any reply within a period of one month after the insurer concerned received his representation or the complainant is not satisfied with the reply given to him by the insurer.
 - (b) the complaint is made not later than one year after the insurer had rejected the representation or sent his final reply on the representation of the complainant, and
 - (c) the complaint is not on the same subject matter, for which any proceedings before any Court, or Consumer Forum or Arbitrator is pending or were so earlier

Option Document

This is your option document containing the various terms and conditions governing the option benefit.

12 Accelerated Critical Illness Option Benefit

12.1 General Conditions

- **12.1.1** The terms and conditions specified in the option document of Accelerated Critical Illness (ACI) benefit will apply only if your policy schedule shows that we have offered this option to you.
- 12.1.2 This option is available under the Level Term Assurance and Increasing Term Assurance benefit structures.
- **12.1.3** We will cover the following critical illnesses:
 - Cancer of Specified Severity
 - Open Chest CABG (Coronary Artery Bypass Surgery)
 - First Heart Attack of Specified Severity
 - Open Heart Replacement or Repair of Heart Valves
 - Kidney Failure Requiring Regular Dialysis
 - Major Burns
 - Major Organ / Bone Marrow Transplant
 - Permanent Paralysis of Limbs
 - Stroke Resulting in Permanent Symptoms
 - Surgery of Aorta
 - Coma of Specified Severity
 - Motor Neurone Disease with Permanent Symptoms
 - Multiple Sclerosis with Persisting Symptoms
- **12.1.4** We will pay the option sum assured on the diagnosis of critical illness of the life assured during the option term subject to all of the following:
 - **12.1.4.1** Your policy as well as the option is in-force.
 - 12.1.4.2 The total sum assured under this option under all your individual policies put together should not exceed Rs. 30,00,000. If exceeds this limit, the claims, if found admissible, shall be limited to Rs.30 lakhs only under all your policies.
 - **12.1.4.3** The critical illness should be as defined in this option document and should be proved to our satisfaction.
- 12.1.5 You may discontinue your option alone during the option term. You should inform us in writing.
- **12.1.6** The following provisions contained in the policy booklet will also apply for this option:
 - Grace period
 - Revival
 - Misstatement of age
 - Complaints
 - Relevant statutes

12.2 Definitions of Critical Illnesses

12.2.1 Cancer of Specified Severity:

- 12.2.1.1 A malignant tumour characterised by the uncontrolled growth and spread of malignant cells with invasion & destruction of normal tissues. This diagnosis must be supported by histological evidence of malignancy & confirmed by a pathologist. The term cancer includes leukemia, lymphoma and sarcoma.
- **12.2.1.2** The following are excluded:
 - 12.2.1.2.1 Tumours showing the malignant changes of carcinoma in situ & tumours which are histologically described as premalignant or non-invasive, including but not limited to: Carcinoma in situ of breasts, Cervical dysplasia CIN-1, CIN-2 & CIN-3;
 - 12.2.1.2.2 Any skin cancer other than invasive malignant melanoma;
 - **12.2.1.2.3** All tumours of the prostate unless histologically classified as having a Gleason score greater than 6 or having progressed to at least clinical TNM classification T2N0M0......
 - **12.2.1.2.4** Papillary micro-carcinoma of the thyroid less than 1 cm in diameter;
 - 12.2.1.2.5 Chronic lymphocyctic leukaemia less than RAI stage 3
 - **12.2.1.2.6** Microcarcinoma of the bladder
 - **12.2.1.2.7** All tumours in the presence of HIV infection.

12.2.2 Open Chest CABG (Coronary Artery Bypass Surgery)

- 12.2.2.1 The actual undergoing of open chest surgery for the correction of one or more coronary arteries, which is/are narrowed or blocked, by coronary artery bypass graft (CABG). The diagnosis must be supported by a coronary angiography and the realization of surgery has to be confirmed by a specialist medical practitioner.
- **12.2.2.2** The following are excluded:
 - **12.2.2.2.1** Angioplasty and/or any other intra-arterial procedures
 - **12.2.2.2.** Any key-hole or laser surgery.

12.2.3 First Heart Attack – of Specified Severity

- 12.2.3.1 The first occurrence of myocardial infarction which means death of a portion of the heart muscle as a result of inadequate blood supply to the relevant area. The diagnosis for this will be evidenced by all of the following criteria:
 - 12.2.3.1.1 A history of typical clinical symptoms consistent with the diagnosis of Acute Myocardial Infarction (for e.g. typical chest pain)
 - 12.2.3.1.2 New characteristics electrocardiogram changes
 - **12.2.3.1.3** Elevation of infarction specific enzymes, Troponins or other specific biochemical markers.
- **12.2.3.2** The following are excluded:
 - 12.2.3.2.1 Non-ST-segment elevation myocardial infarction (NSTEMI) with elevation of Troponin I or T
 - **12.2.3.2.2** Other acute Coronary Syndromes
 - **12.2.3.2.3** Any type of angina pectoris

12.2.4 Open Heart Replacement or Repair of Heart Valves:

12.2.4.1 The actual undergoing of open-heart valve surgery is to replace or repair one or more heart valves, as a consequence of defects in, abnormalities of, or disease-affected cardiac valve(s). The diagnosis of the valve abnormality must be supported by an echocardiography and the realization of surgery has to be confirmed by a specialist medical practitioner. Catheter based techniques including but not limited to, balloon valvotomy/valvuloplasty are excluded.

12.2.5 Kidney Failure Requiring Regular Dialysis:

12.2.5.1 End-stage renal disease presenting as chronic irreversible failure of both kidneys to function, as a result of which either regular renal dialysis (hemodialysis or peritoneal dialysis) is instituted or renal transplantation is carried out. Diagnosis has to be confirmed by a specialist medical practitioner.

12.2.6 Major Burns:

- 12.2.6.1 Third degree (full thickness of the skin) burns covering at least 20% of the surface of the life assured's body.
- **12.2.6.2** The condition should be confirmed by a consultant physician acceptable to us.

12.2.7 Major Organ / Bone Marrow Transplant:

- **12.2.7.1** The actual undergoing of a transplant of:
 - 12.2.7.1.1 One of the following human organs: heart, lung, liver, kidney, pancreas, that resulted from irreversible end-stage failure of the relevant organ, or
 - 12.2.7.1.2 Human bone marrow using haematopoietic stem cells. The undergoing of a transplant has to be confirmed by a specialist medical practitioner.
- **12.2.7.2** The following are excluded
 - 12.2.7.2.1 Other stem-cell transplants
 - 12.2.7.2.2 Where only islets of langerhans are transplanted

12.2.8 Permanent Paralysis of Limbs:

12.2.8.1 Total and irreversible loss of use of two or more limbs as a result of injury or disease of the brain or spinal cord. A specialist medical practitioner must be of the opinion that the paralysis will be permanent with no hope of recovery and must be present for more than 3 months.

12.2.9 Stroke Resulting in Permanent Symptoms:

- 12.2.9.1 Any cerebrovascular incident producing permanent neurological sequelae. This includes infarction of brain tissue, thrombosis in an intracranial vessel, haemorrhage and embolisation from an extracranial source. Diagnosis has to be confirmed by a specialist medical practitioner and evidenced by typical clinical symptoms as well as typical findings in CT Scan or MRI of the brain. Evidence of permanent neurological deficit lasting for at least 3 months has to be produced.
- **12.2.9.2** The following are excluded:

- **12.2.9.2.1** Transient ischemic attacks (TIA)
- **12.2.9.2.2** Traumatic injury of the brain
- 12.2.9.2.3 Vascular disease affecting only the eye or optic nerve or vestibular functions.

12.2.10 Surgery of aorta:

- **12.2.10.1** The actual undergoing of surgery (including key-hole type) for a disease or injury of the aorta needing excision and surgical replacement of the diseased part of the aorta with a graft.
- 12.2.10.2 The term "aorta" means the thoracic and abdominal aorta but not its branches. Stent-grafting is not covered.

12.2.11 Coma of specified severity:

- **12.2.11.1** A state of unconsciousness with no reaction or response to external stimuli or internal needs.
- 12.2.11.2 This diagnosis must be supported by evidence of all of the following:
 - **12.2.11.2.1** No response to external stimuli continuously for at least 96 hours;
 - 12.2.11.2.2 Life support measures are necessary to sustain life; and
 - 12,2.11.2.3 Permanent neurological deficit which must be assessed at least 30 days after the onset of the coma.
- **12.2.11.3** The condition has to be confirmed by a specialist medical practitioner. Coma resulting directly from alcohol or drug abuse is excluded.

12.2.12 Motor Neurone Disease with Permanent Symptoms:

12.2.12.1 Motor neurone disease diagnosed by a specialist medical practitioner as spinal muscular atrophy, progressive bulbar palsy, amyotrophic lateral sclerosis or primary lateral sclerosis. There must be progressive degeneration of corticospinal tracts and anterior horn cells or bulbar efferent neurons. There must be current significant and permanent functional neurological impairment with objective evidence of motor dysfunction that has persisted for a continuous period of at least 3 months.

12.2.13 Multiple Sclerosis with persisting Symptoms:

- **12.2.13.1** The definite occurrence of multiple sclerosis. The diagnosis must be supported by all of the following:
 - **12.2.13.1.1** Investigations including typical MRI and CSF findings, which unequivocally confirm the diagnosis to be multiple sclerosis;
 - 12.2.13.1.2 There must be current clinical impairment of motor or sensory function, which must have persisted for a continuous period of at least 6 months, and
 - **12.2.13.1.3** Well documented clinical history of exacerbations and remissions of said symptoms or neurological deficits with atleast two clinically documented episodes atleast one month apart.
- 12.2.13.2 Other causes of neurological damage such as SLE and HIV are excluded

12.3 Exclusions

The life assured will not be entitled to any benefits under this option, if a covered critical illness results directly or indirectly from any one of the following:

- **12.3.1** Diseases in the presence of an HIV infection;
- 12.3.2 Diseases that have previously occurred in the life insured (i.e. the benefit is payable only if the disease is a first incidence, regardless of whether the earlier incidence occurred before the individual was covered or whether the insured was covered by us or another insurer); in other words, no payment will be made by us for any claim directly or indirectly caused by, based on, arising out of, or howsoever, to any Critical Illness for which care, treatment, or advice was recommended by or received from a Physician, or which first manifested itself or was contracted before the start of the Policy Period, or for which a claim has or could have been made under any earlier policy;
- **12.3.3** Any disease occurring within 90 days (i.e. during the waiting period) from the date of commencement of risk or from the date of last revival;
- 12.3.4 Date of occurrence of critical illness will be reckoned for the above purpose and for the purpose of evaluating waiting period as the date of diagnosis of the illness/ condition. It will be the date on which the medical examiner first examines the life assured and certifies the diagnosis of any of the illness/ conditions.
- **12.3.5** Any congenital condition.
- 12.3.6 Intentional self-inflicted injury, attempted suicide, while sane or insane.
- **12.3.7** Alcohol or Solvent abuse or taking of Drugs, narcotics or psychotropic substances unless taken in accordance with the lawful directions and prescription of a registered medical practitioner.
- **12.3.8** Failure to seek or follow medical advice.
- **12.3.9** War, invasion, act of foreign enemy, hostilities (whether war be declared or not), armed or unarmed truce, civil war, mutiny, rebellion, revolution, insurrection, military or usurped power, riot or civil commotion, strikes.
- **12.3.10** Taking part in any naval, military or air force operation during peace time.

Form 70

- **12.3.11** Participation by the insured person in any flying activity, except as a bona fide, farepaying passenger of a recognized airline on regular routes and on a scheduled timetable.
- 12.3.12 Participation by the insured person in a criminal or unlawful act.
- **12.3.13** Engaging in or taking part in professional sport(s) or any hazardous pursuits, including but not limited to, diving or riding or any kind of race; underwater activities involving the use of breathing apparatus or not; martial arts; hunting; mountaineering; parachuting; bungee jumping.
- **12.3.14** Nuclear Contamination; the radio active, explosive or hazardous nature of nuclear fuel materials or property contaminated by nuclear fuel materials or accident arising from such nature.

12.4 Renewability

- 12.4.1 We guarantee that we will renew this option at the end of the option term, without underwriting.
- **12.4.2** The premium rates and terms for the option will be those prevalent at the time of renewal and will apply to your attained age at that time.
- **12.4.3** The change in premium, terms and conditions on renewal will apply from the 5th policy anniversary or from every five years thereafter or the residual option term.
- **12.4.4** We will give a notice of 90 days prior to such renewal.

12.5 Claim

- 12.5.1 We will pay the claim to you, assignee, nominee, appointee or legal heir, as applicable.
- 12.5.2 You can claim only once under this option.
- **12.5.3** We will require hospital records including the admission report, discharge summary and reports of various medical tests. We may ask you to submit additional information related to the claim.
- **12.5.4** We will nominate a Doctor to examine the life assured.
- **12.5.5** We will not pay claim under this option if the illness is diagnosed or any claim arises within the first 90 days from the date of commencement of risk or from the date of revival of option.

12.6 Termination

- **12.6.1** Your benefit under the option will terminate on the earliest of the following:
 - **12.6.1.1** on payment of ACI benefit
 - **12.6.1.2** the date on which your policy terminates
 - 12.6.1.3 on the date your option term ends, if you do not renew the option
 - 12.6.1.4 at the end of the revival period, if you have not revived your option

Rider Documents

This is your rider document containing the various terms and conditions governing the rider benefits.

1 SBI Life – Accidental Death Benefit Rider

1.1 General Conditions

- **1.1.1** The UIN allotted by IRDA for SBI Life Accidental Death Benefit Rider is 111B015V02.
- 1.1.2 The terms and conditions specified in this rider document will apply only if your policy schedule shows that we have offered this rider to you and only if you have paid the requisite premium for the rider regularly.
- 1.1.3 We will pay the rider sum assured to the nominee, appointee or the legal heir, as the case may be.
- 1.1.4 Your rider sum assured will be the same during the rider term.
- 1.1.5 We will pay the rider sum assured in case the life assured dies as a result of an accident during the rider term subject to all of the following:
 - **1.1.5.1** Your policy as well as this rider are in-force.
 - 1.1.5.2 The life assured has died as a result of an accident as defined in this rider document.
 - **1.1.5.3** Such accidental death should be proved to our satisfaction.
 - **1.1.5.4** The death of the life assured should occur within 120 days from the date of accident but before the date of expiry of the term for this rider.
 - **1.1.5.5** The death must be solely and directly due to the injuries from the accident and it should be independent of all other causes.
 - 1.1.5.6 The total sum assured under this rider on all of your individual policies put together will not exceed Rs. 50,00,000.
- 1.1.6 You may discontinue your rider alone during the rider term. You should inform us in writing.
- 1.1.7 You cannot opt for only rider benefit under the policy unless you opt for the Main Policy. The rider benefit is not available on a standalone basis.
- **1.1.8** The following provisions contained in the policy booklet will also apply for this rider:

Grace period

Revival

Misstatement of age

Complaints

Relevant statutes

1.2 Definition of Accident

"An accident is a sudden, unforeseen and involuntary event caused by external, visible and violent means".

1.3 Exclusions

We will not pay the Accidental Death sum assured for deaths arising as a consequence of or occurring during the following events:

- **1.3.1** Infection: Death caused or contributed to, by any infection, except infection caused by an external visible wound accidentally sustained
- 1.3.2 Drug abuse: Life assured is under the influence of alcohol or solvent abuse or use of drugs except under the direction of a registered medical practitioner
- 1.3.3 Self-inflicted injury: Intentional self-inflicted injury including the injuries arising out of attempted suicide
- 1.3.4 Criminal acts: Life assured's involvement in criminal and / or unlawful acts with criminal or unlawful intent
- 1.3.5 War and civil commotion: War, invasion, hostilities (whether war is declared or not), civil war, rebellion, revolution or taking part in a riot or civil commotion
- 1.3.6 Nuclear contamination: The radioactive, explosive or hazardous nature of nuclear fuel materials or property contaminated by nuclear fuel materials or accident arising from such nature
- 1.3.7 Aviation: Life assured's participation in any flying activity, other than as a passenger in a commercially licensed aircraft
- **1.3.8** Hazardous sports and pastimes: Taking part or practicing for any hazardous hobby, pursuit or any race not previously declared and accepted by us.

1.4 Surrender

- 1.4.1 You may surrender your rider during the rider term after the completion of the first policy year. Such surrenders will be subject to all of the following:
 - **1.4.1.1** If you are paying regular premiums, we will not pay any surrender value.
 - **1.4.1.2** If you have paid single premium, we will pay a surrender value.
 - **1.4.1.3** You may surrender this rider alone and still continue to avail other benefits by keeping the other riders and benefits in-force by paying the premiums as and when due.
 - **1.4.1.4** You cannot restore your rider once you have surrendered the rider.
 - **1.4.1.5** If you surrender the base policy, your riders will also be surrendered automatically.
 - **1.4.1.6** We will not pay the rider benefit in case of accidental death of the life assured after we pay the surrender value.
 - **1.4.1.7** The surrender value payable under this rider benefit is calculated as:
 - Single Premium \times 75% \times Outstanding rider term / Rider Term
 - **1.4.1.7.1** The single premium used in the calculation of surrender value will be the premium charged for the rider, excluding taxes.
 - 1.4.1.7.2 Outstanding rider term will be calculated as:
 Rider Term, in months Completed months as on the date of receipt of surrender request

1.5 Termination

Your rider will terminate on the earliest of the following:

- **1.5.1** on payment of accidental death benefit
- **1.5.2** the date on which your policy terminates
- 1.5.3 on the date your rider term ends
- **1.5.4** on payment of rider surrender value, if any, or on your application to surrender the rider if there is no surrender value payable under this rider.
- 1.5.5 at the end of the revival period, if you have not revived your rider. However, the rider cover will terminate at the end of grace period if you do not pay the premium on the due dates.

SBI Life - Accidental Total & Permanent Disability Benefit Rider

1.1 General Conditions

- 1.1.1 The UIN allotted by IRDA for SBI Life Accidental Total & Permanent Disability Benefit Rider is 111B016V02.
- 1.1.2 The terms and conditions specified in this rider document will apply only if your policy schedule shows that we have offered this rider to you and only if you have paid the requisite premium for the rider regularly.
- 1.1.3 Your rider sum assured will be the same during the rider term.
- 1.1.4 We will pay the rider sum assured to you on the occurrence of accidental total and permanent disability (ATPD) of the life assured during the rider term subject to all of the following:
 - **1.1.4.1** Your policy as well as this rider are in-force.
 - **1.1.4.2** The accident and the resulting disability should be as defined in the rider document and should be proved to our satisfaction.
 - 1.1.4.3 The total sum assured under this rider on all of your individual policies put together will not exceed Rs. 50,00,000.
- 1.1.5 You may discontinue your rider alone during the rider term. You should inform us in writing.
- **1.1.6** You cannot opt for only rider benefit under the policy unless you opt for the Main Policy. The rider benefit is not available on a standalone basis.
- 1.1.7 The following provisions contained in the policy booklet will also apply for this rider:
 - Grace period
 - Revival
 - Misstatement of age
 - Complaints
 - Relevant statutes

1.2 Definition of ATPD

- 1.2.1 'Accidental Total and Permanent Disability' is the condition in which the life assured becomes incapacitated and as a result, not able to earn an income from any work, occupation or profession for the rest of life. Disability must be caused solely and directly by external, violent, unforeseeable and visible means, occurring independently of any other causes. The permanence of the disability will only be established 180 days following the date of the event causing the disability.
- 1.2.2 Total and permanent disability also includes the loss of both arms, or both legs, or one arm and one leg, or both eyes. Loss of arms or legs means dismemberment by amputation of the entire hand or foot. Loss of eyes means entire and irrecoverable loss of sight.

1.3 Definition of Accident

An accident is a sudden, unforeseen and involuntary event caused by external, visible and violent means

1.4 Exclusions

We will not pay the ATPD sum assured for the disability arising as a consequence of or occurring during the following events:

- 1.4.1 Infection: Disability is caused or contributed to, by any infection, except infection caused by an external visible wound accidentally sustained
- 1.4.2 Drug abuse: Life assured is under the influence of alcohol or solvent abuse or use of drugs except under the direction of a registered medical practitioner
- 1.4.3 Self-inflicted injury: Intentional self-inflicted injury including the injuries arising out of attempted suicide
- 1.4.4 Criminal acts: Life assured's involvement in criminal and / or unlawful acts with criminal or unlawful intent
- 1.4.5 War and civil commotion: War, invasion, hostilities (whether war is declared or not), civil war, rebellion revolution or taking part in a riot or civil commotion
- 1.4.6 Nuclear contamination: The radioactive, explosive or hazardous nature of nuclear fuel materials or property contaminated by nuclear fuel materials or accident arising from such nature
- **1.4.7** Aviation: Life assured's participation in any flying activity, other than as a passenger in a commercially licensed aircraft
- 1.4.8 Hazardous sports and pastimes: Taking part or practicing for any hazardous hobby, pursuit or any race not previously declared and accepted by us

1.5 Surrender

- 1.5.1 You may surrender your rider during the rider term after the completion of the first policy year. Such surrenders will be subject to all of the following:
 - **1.5.1.1** If you are paying regular premiums, we will not pay any surrender value.
 - **1.5.1.2** If you have paid single premium, we will pay a surrender value.
 - **1.5.1.3** You may surrender this rider alone and still continue to avail other benefits by keeping the other riders and benefits in-force by paying the premiums as and when due.
 - **1.5.1.4** You cannot restore your rider once you have surrendered the rider.
 - **1.5.1.5** If you surrender the base policy, your riders will also be surrendered automatically.
 - 1.5.1.6 We will not pay the rider benefit in case of disability of the life assured after we pay the surrender value.
 - **1.5.1.7** The surrender value payable under the rider benefit is calculated as: Single Premium \times 75% \times Outstanding rider term / Rider Term
 - **1.5.1.7.1** The single premium used in the calculation of surrender value will be the premium charged for the rider, excluding taxes.
 - **1.5.1.7.2** Outstanding rider term will be calculated as: Rider Term, in months Completed months as on the date of receipt of surrender request

1.6 Termination

Your rider will terminate on the earliest of the following:

- **1.6.1** on payment of ATPD benefit
- **1.6.2** the date on which your policy terminates
- 1.6.3 on the date your rider term ends
- **1.6.4** on payment of rider surrender value, if any, or on your application to surrender the rider if there is no surrender value payable under this rider.
- 1.6.5 at the end of the revival period, if you have not revived your rider. However, the rider cover will terminate at the end of grace period if you do not pay the premium on the due dates.

Index

A		0			
Accidental Total and Permanen	t Disability 30	Option	15, 16, 17, 18, 19, 20, 21, 22, 24, 27		
ACI	16, 17, 19, 24, 27	Option sum assured	16, 24		
Age	15, 21, 24, 27, 28, 30	Option term	16, 24, 27		
Appointee	15, 20, 27, 28	Our	15, 16, 21, 22, 24, 28, 30		
Assignee	15, 20, 21, 27				
ATPD	16, 30, 31	P			
В		Policy	15, 16, 19, 20, 21		
Base policy	29, 31	Policy anniversary Policy document	16, 27 15, 16, 19, 20, 21		
1 0					
Base Policy	15, 17, 18, 19, 21	Policy Schedule	15, 16, 17, 22, 24, 28, 30 15, 16, 17, 18, 20, 27, 20, 21		
D		Policy term	15, 16, 17, 18, 20, 27, 29, 31		
D		Policy year	16, 17, 18, 19, 29, 31		
Date of commencement	15, 16, 21, 26, 27	Policyholder	15, 16, 19, 20		
Date of commencement of risk	20	Premium	15, 16, 19, 20, 29, 31		
Date of revival	15	_			
Death Benefit	15, 17, 20, 28	R			
Death Benefit	13, 17, 20, 20	Regular premium	29, 31		
Е		Revival	15, 16, 19, 20, 24, 26, 27, 28, 29, 30, 31		
L		Revival period	16, 19, 27, 29, 31		
Effective Sum Assured	15, 17	Rider	16, 26, 28, 29, 30, 31		
Endorsement	15				
		Rider sum assured	16, 28, 30		
F		Rider term	16, 28, 29, 30, 31		
		Rs.	28, 30		
Free-look	15, 20	S			
G		Single nuemium	29, 31		
		Single premium	· · · · · · · · · · · · · · · · · · ·		
Grace period	15, 18, 19, 21, 24, 28, 30	Single Premium	16, 18		
		Sum assured	15, 17, 24, 28, 30		
I		Surrender	16, 18, 20, 21, 29, 31		
In-force	15, 17, 21, 24, 28, 30	Surrender Value	16, 20, 21		
Initial Sum Assured	15, 17, 21, 24, 26, 36				
IRDA	16, 22, 28, 30	U			
INDA	10, 22, 20, 30	UIN	16, 28, 30		
*		Underwriting	16, 19, 27		
L		Us 15, 16, 19, 21, 22,			
Lapse	15, 19, 21	0313, 10, 17, 21, 22,	24, 23, 20, 20, 30		
Life assured 15, 16, 17, 19, 20, 2		W			
Life Assured	20, 21	We 16, 17, 18	, 19, 20, 21, 22, 23, 24, 27, 28, 29, 30, 31		
М		Y			
		Von 15 16 15	10 10 20 21 22 24 27 20 20 20 21		
Minor Monthly Income	15, 20 15, 17, 18, 19		, 18, 19, 20, 21, 22, 24, 27, 28, 29, 30, 31 , 18, 19, 20, 21, 22, 24, 27, 28, 29, 30, 31		
N					
Nominee	15, 17, 19, 20, 27, 28				
	End	of Index			